

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 609
IB-1528/PB/2018
IA/09/2024, IA/10/2024,
CA/2516/2019, CA/1131/2019

IN THE MATTER OF:

Dena Bank

...PETITIONER

Vs.

M/s. Kashyap Motors India Pvt. Ltd.

...RESPONDENT

Section

U/s 7 of IBC, 2016

**Order delivered on 09.07.2024
HYBRID HEARING (PHYSICAL & VC)**

Coram:

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Liquidator

:Adv Mayank Singhal

For the Applicant

:Adv Ashiwan Mishra

For the Respondent/Corporate Debtor

:Advocate Harshita Aggarwal in IA
No. 2516/2019 and IA No.
1131/2019.

ORDER

IA/09/2024 & IA/10/2024

Ld. counsel on behalf of the Applicant is present. Ld. counsel on behalf of the non-applicant/Liquidator is present on the basis of advance notice and accepts notice for filing their reply to this application. Reply be filed within a period of two weeks. List the matter along with other IAs on **09.08.2024**.

**Sd/-
(Rahul Bhatnagar)
Member (T)**

**Sd/-
(Mahendra Khandelwal)
Member (J)**